

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 695**

TO BE ANSWERED ON THE 08TH FEBRUARY, 2023/ MAGHA 19, 1944 (SAKA)

AP GOVERNMENT ESTABLISHING MORE THAN ONE CAPITAL

695 SHRI V. VIJAYASAI REDDY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government has unequivocally stated that it is upto each State to decide its capital; and

(b) if so, the implication of this stance of Government in the light of the recent judgement of the Andhra Pradesh High Court to disallow Andhra Pradesh Government from establishing more than one capital?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) & (b): As per Section 5 & 6 of the Andhra Pradesh Reorganisation Act, 2014, the Central Government constituted an Expert Committee to study alternatives for a new capital for the State of Andhra Pradesh and sent its report to Government of Andhra Pradesh (GoAP) for necessary action. GoAP issued an order on 23.04.2015 notifying the Capital city of “Amaravati”. Subsequently, GoAP enacted the AP Capital Region Development Authority (APCRDA) (Repeal) Act, 2020 and Andhra Pradesh Decentralization and Inclusive Development of All Regions (APDIDAR) Act, 2020, which provided that there shall be three Seats of Governance in the

State of Andhra Pradesh viz. Amaravati as Legislative Capital, Visakhapatnam as Executive Capital and Kurnool as Judicial Capital. While enacting these Acts, the State Government has not consulted the Central Government. Thereafter, GoAP enacted Andhra Pradesh Decentralization and Inclusive Development of All Regions Repeal Act, 2021 repealing APCRDA (Repeal) Act, 2020 and APDIDAR Act, 2020. Now, GoAP has filed an Special Leave to Appeal (Civil) against the judgement of the High Court of Andhra Pradesh in the matter. Presently, the matter is sub-judice.
